की कोई परिभाषा की गई या नहीं की गई ? दूसरी बात यह है कि अभी चव्हाण साहब ने कहा कि माइनारिटी कम्युनिटीज हैं, तो माइनारिटी कम्युनिटीज का जब वह जिक्र करते हैं तो क्या उनका तात्पर्य धार्मिक माइनारिटीज से है या राजनैतिक माइनारिटीज से है ?

श्री विद्याचरण शुक्ल : जहां तक संप्रदायवाद की परिभाषा का सवाल है, इस नेशनल इन्टीग्रेशन काउन्सिल में उसके बारे में कोई ऐसी परिभाषा निर्धारित नहीं की गई, पर जब अल्पसंख्यकों की बात होती है तो वह धार्मिक अल्पसंख्यकों की बात होती है, राजनैतिक अल्पसंख्यकों की बात नहीं है।

MR. CHAIRMAN: The Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

ABOLITION OF PRIVY PURSES

*65. SHRI K. DAMODARAN:
SHRI BALACHANDRA MENON:
SHRI M. V. BHADRAM :
SHRI M. P. BHARGAVA :
SHRI ARJUN ARORA :
SHRI KRISHAN KANT :
SHRl B. D. KHOBARAGADE :
SARDAR RAM SINGH :
SHRI LOKANATH MISRA :
SHRI S. S. MARISWAMY :
DR. (MRS.) MANGLADEVI TALWAR :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether he held further talks with the representatives of the erst-while princes on the proposal of abolishing the privy purses and other privileges of the ex-rulers ;

(b) if so, what was the outcome of the talks ;

(c) whether any scheme has been drawn up for the abolition of privy purses ; and

(d) if so, whether any target date has been fixed for the purpose ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) Yes, Sir.

(b) At the last meeting on 29th May, 1968, it was represented on behalf of the Rulers that they would urge Government to reconsider their decision to abolish the privy purses and privileges and they said that they would send a further note to Government. As the Rulers' point of view was already known and it was not clear when the further note would be sent, Government did not make any commitment to wait for the note.

(c) and (d) There is no target date but some proposals for legislation and transitional arrangements are under examination, and it is proposed to have discussions with representatives of the Rulers about these arrangements before taking the final step.

दिल्ली के अध्यापकों की मांगें

*66. **श्री राम सहाय** : क्या शिक्षा मंत्री 8 मई, 1968 को राज्य सभा में तारांकित प्रश्न संख्या 238 के दिए गए उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि क्या अध्यापकों की अन्य दो मांगों जिन पर दिल्ली प्रशासन तथा स्थानीय निकायों द्वारा विचार किया जाना था, उन्होंने विचार कर लिया है और यदि हां तो क्या कोई स्वीकृत निर्णय हो गया है ?

DEMAND OF DELHI TEACHERS

*66. SHRl RAM SAHA! : Will the Minister of EDUCATION be pleased to refer to the answer to Starred Question No. 238 given in the Rajya Sabha on the 8th May, 1968 and state whether the other two demands of the teachers which were to be considered by the Delhi Administration and the local bodies, have since been considered and an agreed decision arrived at ?]

शिक्षा मंत्रालय में राज्य मंत्री (श्री भागवत झा आजाद) : यह मामला अभी तक संबंधित संस्थाओं के विचाराधीन है।

t[THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): The matter is still under consideration of the different bodies concerned.]

ARC RECOMMENDATION ON STRENGTH AND PATTERN OF GOVERNMENT

*67. PROF. SHANT1LAL KOTHARI:
SHRI R. P. KHAITAN :

Willthe Minister of HOME AFFAIRS be pleased to state :

†[ ] English translation.

(a) whether the Administrative Reforms Commission has submitted any report to the Government regarding the strength and pattern of the Union and State Governments :

(b) if so, what are the main features of the report ; and

(c) what action has been taken or is proposed to be taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) :
(a) No, Sir.

(b) and (c) Do not arise.

KHOSLA COMMISSION REPORT

*68. SHRI K. P. SUBRAMANIA MENON :
SHRI CHITTA BASU :
SHRI M. R. VENKATARAMAN :

Will the Minister of HOME AFFAIRS he pleased to state :

(a) whether Government have examined the Khosla Commission report on Delhi Police ;

(b) if so, what are the details of the report and the decision taken thereon; and

(c) if no decision has been taken when the examination is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c) The final report of the Khosla Commission is being examined by Government. The examination is likely to be completed shortly.

'भारत रत्न' जहाज का टूट जाना

*69. श्री सुन्दर सिंह भंडारी :
श्री मान सिंह वर्मा :
श्री गनेशी लाल चौधरी :
श्री राम सिंह :

क्या परिवहन तथा नौवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 14 मई, 1968 को भावनगर के पास 'भारत रत्न' जहाज जमीन में धंस गया था और उसके दो टुकड़े हो गये थे ;

(ख) यदि हां, तो इसके फलस्वरूप कितना जानी तथा माली नुकसान हुआ ;

(ग) क्या सरकार ने जहाज टूटने के कारणों की जांच कराई है, और यदि हां, तो जांच के क्या निष्कर्ष रहे; और

(घ) यह जहाज कब से माल ले जाने का काम कर रहा था ?

WRECK OF 'BHARAT RATNA' SHIP

*69. SHRI SUNDAR SINGH BHANDARI :
SHRI MAN SINGH VARMA :
SHRI GANESHI LAL CHAUDHARY :
SARDAR RAM SINGH :

Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) whether it is a fact that the ship 'Bharat Ratna' ran aground and split into two parts near Bhavnagar on the 14th May, 1968 ;

(b) if so, what has been the loss of life and property as a result thereof ;

(c) whether Government have investigated into the causes of the shipwreck, and if so, what are the findings; and

(d) since when the ship had been engaged in carrying cargo ?]

परिवहन तथा नौवहन मंत्री (प्रो० वी० के० आर० वी० राव) : (क) से (घ) एस०एस० 'भारत रत्न' 28-6-1954 से माल लाने ले जाने में प्रयुक्त किया जाता था । जब वह, 5900 टन नमक भावनगर से कलकत्ता ले जा रहा था तो भावनगर से लगभग 50 मील की दूरी पर 14 मई 1968 को भारतीय मानक समय 3.30 बजे प्रातः जमीन में धंस गया । उसके पार्श्व भागों में फटन आगई और बाद में वह डूब गया । इसमें कोई मृत्यु नहीं हुई । माल सहित पोत पूर्णरूप से नष्ट हो गया । एक प्रारंम्भिक जांच की गयी है और प्रतिवेदन की जांच की जा रही है उसके बाद यह निर्णय किया जाएगा कि क्या व्यापारिक नौवहन अधिनियम, 1968 की धारा 360 के अन्तर्गत औपचारिक जांच का आदेश दिया जाय ।

†[THE MINISTER OF TRANSPORT AND SHIPPING (PROF. V.K.R.V. RAO): (a) to (d) S. S. 'Bharat Ratna' was

†[ ] English translation.